



2026:AHJ:3473

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19750 of 2025

Naresh Chandra

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arun Kumar Tripathi, learned counsel for the petitioner and Sri P.K. Srivastava, learned Additional Chief Standing Counsel for the State.
2. The grievance of the petitioner is that he retired as Sub-Inspector on 30.11.2024. Post retirement of the petitioner, a show cause notice came to be issued on 30.03.2025 to which the writ petitioner tendered his reply but no final decision has been taken.
3. Learned Additional Chief Standing Counsel submits that whatever might be, the claim of the writ petitioner needs adjudication at the first instance by respondent No.3.
4. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
5. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed of** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before respondent No.3- Superintendent of Police, Fatehgarh, who shall on the receipt of the same, proceed to decide the claim of the petitioner strictly in accordance with law after affording opportunity of hearing to the petitioner within a period of two months from the date of presentation of the certified copy of the order.

January 7, 2026
R.S. Tiwari

(Vikas Budhwar,J.)